

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10104/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in CRLMA No. 31997/2018 passed by the High Court Of Judicature At Allahabad)

GAURAV SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168957/2018-EXEMPTION FROM FILING O.T. and IA No.168956/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 01-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Ms. Upasana Nath, AOR

For Respondent(s)

Mr. Rajesh Kumar Singh, Adv.
Mr. Dhawal Uniyal, Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Adarsh Upadhyay, Adv.
Mr. Rajesh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, hearing is deferred for two weeks.

List the matter after two weeks.

In the meantime, the petitioner to take steps to serve the respondent No.2.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)